GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:5366 ANSWERED ON:13.12.2010 STATUS OF SC TO MIGRANTS Ray Shri Bishnu Pada

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the migrants of erstwhile East Pakistan/Bangladesh who had been rehabilitated/ settled in Andaman & Nicobar Islands, have been conferred the status of `Scheduled Caste` in Andaman & Nicobar (A&N) Islands;
- (b) if not, the reasons therefor;
- (c) whether any proposal is being actively considered in this regard by the A&N administration;
- (d) if so, the details thereof;
- (e) whether there is any demand by Associations/Ambedkar Bodista Association/BAANI, in this regard;
- (f) if so, the details thereof and the reaction of the Government thereto; and
- (g) the steps taken thereon?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

- (a) No, Sir.
- (b) Criteria followed for consideration of specification of a caste as a Scheduled Caste is, extreme social, educational and economic backwardness arising out of traditional practice of untouchability.

Andaman & Nicobar Administration has informed that practice of untouchability is non-existent in the Islands and none of the communities suffer any caste discrimination.

- (c) No, Sir.
- (d) Does not arise.
- (e) to (g) Yes, Sir. The demand for status of Scheduled Castes to migrants was examined by the Andaman and Nicobar Administration, in the light of extant instructions contained in letter No. BC-16014/1/82-SC+BCD-1 dated 06.8.1984, of Ministry of Home Affairs, and accordingly such people of migrant communities are not considered for SC status, by the Administration.